

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Civil)...../2002
(CC 6500-6501/2002)
(From the judgement and order dated 28/09/2000 in LPA 1289/2000
and 1310/2000 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

UNION OF INDIA

Petitioner (s)

VERSUS

BANWARI & ORS.

Respondent (s)

(With Appln(s). for c/delay in filing SLPs)

Date : 23/08/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s) Mr. Altaf Ahmad,ASG.
Ms. Indra Sawhney,adv.
Ms. Sushma Suri,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I..T.....T.....T.....T.....T.....T.....T.....T.....J
Issue notice on the applications for condonation of
delay as also on the special leave petitions.

The notice shall also state that the matter may be
disposed of at the S.L.P. stage itself.

The learned Additional Solicitor General, appearing
for the Union of India, requested to give us a chart
indicating what would be the total amount of enhancement
involved in the event the order of the High Court is given
effect to.

There would be an interim stay of fifty percent of the enhanced amount between the Reference Court valuation and the High Court valuation.

Tag with S.L.P. (C) Nos...../2002 (CC10799-10800 of 2002).

(T.I. Rajput)
Court Master

(Kanwal Singh)
Court Master